

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO. 148(ND)/2017
(Appeal No. 16/2017)

IN THE MATTER OF:

Mr. Promod Khanna
Vs.
Registrar of Companies

... Applicant/petitioner
... Respondent

Order under Section 252(1) of the Companies Act, 2016

Order delivered on 30.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Sougat Sinha, Mr. Manoj Kumar,
Advocates

For the Respondent :

ORDER

On the oral request made on behalf of the learned Counsel for the petitioner, the Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is a necessary party and the same be impleaded as respondent no. 2.

Amended memo of parties be filed by the petitioner within two

days.



Reply by respondent no.1 has already been filed. Learned Counsel for the petitioner states that no rejoinder would be necessary.

A copy of the Paper Book has been handed over to the Counsel for the Income Tax Department in the Court today. Reply by the Income Tax Department be filed within two weeks with a copy in advance to the Counsel for the petitioner.

List for arguments on 27th February, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)